

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH,  
LUCKNOW**

**Original Application No.59/2011  
This the 21<sup>st</sup> day of September 2012**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

Ashish Awasthi, aged about 34 years, Son of Late Dinesh Chandra Awasthi, R/o Village and Post Rampurwa, District Bahraich.

...Applicant.

**By Advocate: None.**

**Versus.**

1. Union of India through Respondent No.1.
2. Chief Post Master General, U.P. Circle, Mahatma Gandhi Marg, Lucknow.
3. Superintendent of Post Offices, Bahraich Division, Bahraich.
4. Circle Selection Committee through its Head-Superintendent of Post Offices, Bahraich Division, Bahraich.

.... Respondents.

**By Advocate: None.**

**ORDER (Oral)**

**By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)**

List revised. Nobody is present on behalf of either of the parties.

2. The perusal of this O.A. reveals that it has been filed for seeking direction for compassionate appointment in favour of the applicant. His father was died in the year 2000. The applicant applied for compassionate appointment. Thereafter some informations were asked from him which he lastly submitted by Oct. 2006.

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3. The claim of the applicant was considered. The family circumstances of the applicant which were specifically considered have been detailed in para-3 of the counter affidavit, which are as under:-

- “(i). Family PenisonRs.1525+DP+DA as admissible.
- (ii). Terminal benefits are as under:-
  - a. Ex gratia Gratuity 51278.
  - b. G.P.F. payment 12219
  - c. CGEGIS payment 34466
  - d. Leave Encashment 2294
- (iii). Own House.
- (iv). Agricultural Land 5.603 Hectare.
- (v). Having annual income Rs.22800/-
- (vi). No minor children and no daughter for marriage.”

3. Finally, the claim was rejected on 8.2.10 and the applicant was duly informed about it vide letter dated 12.2.2010. The applicant was also aggrieved on account of inordinate delay in deciding the matter. The point of delay has now been explained in the order dated 25.1.2012 passed in furtherance of the interim order dt.1.11.2011 passed in the aforesaid O.A.No.59/2011. It has been filed alongwith M.P.No.713/2012, which I have gone through. The impugned order dated 8.2.10/ 12.2.2012 has been passed after taking into consideration the aforesaid particulars of the economic condition i.e. family pension, other terminal benefits including ex gratia gratuity, GPF, CGEGIS, Leave encashment, house, Agricultural land of 5.603 Hectare and annual income of Rs.22,800/- and the fact that there is no minor children or daughter for marriage. Further a comparative study of the applicant vis-à-vis other applicants have also made and the availability of 5% vacancy was also kept in mind. The long correspondence consuming the sufficient time of the

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respondents in deciding the matter has also been explained.

4. Finally, therefore, I do not find any ground to set-aside the impugned order dated 12.2.2010. Accordingly, the O.A. is dismissed. No order as to costs.

*Alok Kumar Singh*  
**(Justice Alok Kumar Singh)**  
**Member (J)**

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